

Shriram General Insurance Co. Ltd.

IN PARTNERSHIP WITH THE Sanlam GROUP Regd.&Corpt. Office:E-8, EPIP, RIICO Industrial Area, Sitapura, Jaipur (Rajasthan) – 302022 Phone: +91-141-3928400, 3951111 Fax: +91-141-2770692, 2770693 Website: www.shriramgi.comE-mail: customer.feedback@shriramgi.in Toll Free: 1800-103-3009. 1800-300-30000. ISO/IEC 27001:2013 certified

Stand-Alone Motor Own Damage Private Car Policy Add ons –Policy Wording

1. Operative Clause

SHRIRAM General Insurance Company Limited (We, Our or Us) will provide the insurance described in this Policy and any endorsements thereto for the Insured Period as defined in this Policy, to the Insured Persons detailed in the Policy Schedule and in reliance upon the statements contained in the Proposal and Declaration Form filled and signed by the Policyholder, which shall be the basis of this Policy and are deemed to be incorporated herein in return for the payment of the required premium when due and compliance with all applicable provisions of this Policy.

The insurance provided under this Policy is only with respect to such and so many of the benefits as are indicated by a specific amount set opposite in the Policy Schedule.

2. **Definitions:**

- 2.1. You, Your, Yourself: Means or refers to the person or persons described in the Schedule as the insured.
- 2.2. We, Our, Us, Ourselves: Shriram General Insurance Company Limited.
- 2.3. Constructive Total Loss (CTL) A vehicle will be considered to be a Constructive Total Loss (CTL), where the aggregate cost of retrieval and / or repair of the vehicle subject to terms and conditions of the policy exceed 75% of the Sum Insured.
- 2.4. Authorized garage A motor vehicle repair garage authorised by Us.
- 2.5. Daily Allowance Fixed amount to be paid for the purpose of meeting the cost of hired transport.
- 2.6. Family You, Your spouse, Your children, Your parents and any other person residing with You without paying a commercial rent.
- 2.7. **Break-in** means to enter someone's vehicle illegally by actual force or violence of which there shall be visible marks made at the place of such entry by electricity or chemicals as well as by tools or explosives, usually with the intent to steal or commit a violent act.
- 2.8. Lost or Stolen means having been inadvertently lost or having been stolen by a third party without Your assistance, consent or co-operation.

3. Coverage

3.1. Depreciation waiver - Stand-Alone Motor Own Damage Private Car Policy

In consideration of payment of additional premium, its hereby agreed and declared that we will pay You the Amount/Value deducted towards depreciation on parts of Insured vehicle as per the Survey Report, approved by us in case of partial loss to the Insured vehicle, if your vehicle is damaged by a peril covered and mentioned in the Stand-Alone Motor Own Damage Private Car Policy.

Conditions:

i. Claims made by You against us under 'Depreciation waiver - Stand-Alone Motor Own Damage Private Car Policy' are subject to the terms and conditions set forth under the Stand-Alone Motor Own Damage Private Car Policy.

The benefits under 'Stand-Alone Motor Own Damage Private Car Policy' can be utilized for a maximum of two claims.